

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

STARRED QUESTION NO:566  
ANSWERED ON:06.05.2002  
VEHICULAR POLLUTION  
MANIBHAI RAMJIBHAI CHAUDHARY

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government have launched any drive to control vehicular pollution in major cities;
- (b) if so, the details thereof; (
- (c) whether any directions have been issued to the State Governments in this regard; and
- (d) if so, the details thereof and the progress made by different States in controlling the vehicular pollution?

**Answer**

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU)

(a),(b),(c) & (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a), (b), (c) & (d) OF LOK SABHA STARRED QUESTION NO. 566 TO ANSWERED ON 6.5.2002 REGARDING VEHICULAR POLLUTION BY SHRI MANIBHAI RAMJIBHAI CHAUDHRI.

(a) & (b) The Government has notified stringent emission norms for motor vehicles from time to time to control vehicular pollution in the country including major cities. To comply with the emission norms, upgradation of automobile technology and supply of commensurate quality of fuel were made. These include the following:

- India 2000 emission norms akin to Euro I norms for registration of four wheeled private (non-commercial) vehicles were made effective from 1.6.1999 in the National Capital Region (NCR) and from 1.1.2000 in Mumbai. These norms were made effective for all categories of vehicles manufactured on and after 1.4.2000 in the entire country.
- Bharat Stage-II emission norms akin to Euro-II norms for registration of four wheeled private (non-commercial) vehicles were made effective from 1.4.2000 in the NCR, from 1.1.2001 in Mumbai (including Greater Mumbai) and in Kolkata & Chennai from 1.7.2001. These norms have been made effective for commercial vehicles from 24.10.2001 in the National Capital Territory (NCT) of Delhi and from 31.10.2001 in Mumbai (including greater Mumbai), Kolkata and Chennai.
- Unleaded petrol has been introduced in Delhi, Mumbai, Kolkata and Chennai from 1.4.1995 and in the entire country from 1.2.2000.
- Diesel with 0.25% sulphur content (maximum) was introduced in metros from 1.4.1998 and in the entire country from 1.1.2000. Diesel with 0.05% sulphur content (maximum) has been introduced from 1.4.2000 in Delhi, from 1.1.2001 in Mumbai and from 1.7.2001 in Kolkata & Chennai.
- Petrol with 1% Benzene maximum is made available in the NCT of Delhi from 1.11.2000 and from 1.1.2001 in Mumbai. Petrol with 3% Benzene maximum is made available in Kolkata and Chennai from 1.4.2000.
- Emission norms for Compressed Natural Gas (CNG) driven vehicles have been made effective from 9.2.2000. Comprehensive emission norms for CNG driven vehicles including safety and procedural requirements for type approval of CNG and LPG operated vehicles were notified on 19.11.2001. CNG is supplied for automobiles through a number of retail outlets in Delhi and Mumbai to cater to the CNG fitted vehicles.
- Emission norms for Liquefied Petroleum Gas (LPG) driven vehicles have been notified.

(c) & (d) The State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) have been asked to identify the polluting sources, assess the pollution load and prepare city-wise action plans for control of pollution from automobiles, industries and other sectors.

Some of the SPCBs/ PCCs, namely, Maharashtra, Tamil Nadu, Karnataka, West Bengal, Andhra Pradesh have prepared action points for the city of Mumbai, Chennai, Bangalore, Kolkata and Hyderabad respectively and these action points are at various stages

of implementation. Action Plan for Delhi is under implementation and is monitored by the Environment Pollution (Prevention and Control) Authority for the National Capital Region.